

categorically mentioned that in the event of willful delay in the development of coal blocks and in setting up of the end use project, the Govt. would take appropriate action to de-allocate the said block. Government periodically monitors and reviews the development of allocated blocks as well as end use plants by the allocattee companies in the review meetings. Wherever delays are noticed, Government issues show cause notices and advisories to such allocattees cautioning them to bring the coal blocks into production as per the guidelines/milestones chart. The Coal Controller's office also monitors on regular basis the achievement of different milestones. Based on the recommendations made by the Review Committees from time to time, 24 coal blocks have been de-allocated till date.

#### **Supply of coal**

†9. SHRI BRIJLAL KHABRI: Will the Minister of COAL be pleased to state:

- (a) whether the appropriate steps have been taken by Government for supply of coal in the country;
- (b) whether any talk has taken place with foreign companies in this regard; and
- (c) if so, the names of such companies along with the details of India's share therein?

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) As a result of economic growth, there is considerable increase in coal demand in the country. This has resulted in pressure-both on government companies as well as captive blocks to enhance production. The major constraints that are adversely affecting coal production and availability are land acquisition, related rehabilitation and resettlement (R & R) issues, delay in forestry and environment clearances which adversely affect timely implementation of projects.

The Ministry of Coal has been taking up these issues with the concerned Ministries as well as with the State Governments from time to time in order to overcome the constraints coming in the way of increasing production, to meet the growing demand. The Government has taken steps to enhance exploration activities to increase the inventory of proved coal reserves. A number of new projects have been taken up in public sector coal companies and a number of captive blocks have been

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†Original notice of the question was received in Hindi.

allotted to both public and private sector companies for augmenting production from domestic sources. Coal India Limited (CIL) is also working towards acquiring properties in potential coal bearing countries from energy security point of view. The Government has approved the formation of International Coal Ventures Limited (ICVL), a consortium company of various public sector undertakings, to acquire coking coal and high quality thermal coal properties abroad. Coal is also being directly imported by some consumers as per their requirements.

(b) No Sir.

(c) Does not arise, in view of reply given to part (b) of the question.

#### **Coal reserves**

†10. SHRI GANGA CHARAN: Will the Minister of COAL be pleased to state:

(a) the quantum of coal reserves available in the country, and for how many years coal can be supplied as per the demand of the industry and the power projects in the country; and

(b) the list of the coal mafias in the country and the details of the action taken against them?

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) As per the latest National Inventory on Indian Coal Resources published by Geological Survey of India, as on 01.04.2011, the total coal resources assessed are about 285862.21 Million Tonnes, of which 114001.60 Million Tonnes or about 40% are proved reserves. At current level of production of about 550 Million Tonnes the resources of coal in the country will last for more than 100 years. However, exploration is a continuous process and new resources get added year on year.

(b) Mafia activities are essentially law and order concern which are dealt with by the State Governments. No report has been received from the State Governments on mafia activities in the coal industry by the Ministry of Coal.

#### **Illegal coal mining**

11. MS. MABEL REBELLO: Will the Minister of COAL be pleased to state:

(a) what is the periphery of mines by law in kilometres, which is not allowed to any private operations like sponge iron units, coal washeries and other such operations;

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